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23.8.2012

CCP No.6/2007 O.A. No.356/2005

Hon'ble Sri Justice Alok Kumar Singh, Member (J)  
Hon'ble Sri S.P.Singh, Member (A)

Sri Prashant Singh for Sri R.C.Singh for applicant  
Sri Yogesh Kesharwani for respondents.

According to office no impleadment application or Rejoinder  
Reply has been filed.

This contempt petition is in respect of alleged non-compliance/ defiance of interim order of this Tribunal dated 15.2.2007, by means of which, it was provided that in the meanwhile recommendations of the DPC be not given effect, if the same are not implemented by the time copy of this order is served on the concerned authority.

From the side of the respondents, an affidavit sworn by Sri N.C. Bahuguna, the then Chief Conservator of Forests has been filed saying that no defiance has been made. It has also been said in para 8 that a fresh DPC was convened on 12.1.2007 for absorption of Sri K.K.Roy (respondent No.5) under the direct recruitment quota against the vacancy created in the LDC cadre due to the promotion of one Sri Lal Ji Yadav. The said above, affidavit has not been controverted till date. Moreover, Sri N.C. Bahuguna has been transferred much before and new incumbent has to be impleaded but applicant has not moved any impleadment application as mentioned above. This situation is continuing probably since December, 2008 i.e. for last about 4 years.

In view of the above, this contempt petition stands closed.  
Revival application may be moved as and when required.

  
Member (A)

  
Member (J)

HLS/-

Copy for Mr. Justice Alok Kumar Singh  
Dated 23.8.12  
P.D. 23.8.12